

(6) A statement (Hindi and English versions) explaining reasons for not laying the Accounts and the Audit Report of the Indian Institute of Management, Calcutta, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-580/80].

**REVIEW ON AND ANNUAL ACCOUNTS OF DELHI TRANSPORT CORPORATION FOR 1978-79 AND A STATEMENT FOR DELAY.**

**THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA):** I beg to lay on the Table:—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, for the year 1978-79 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts. [Placed in Library. See No. LT-581/80].

**REVIEWS ON AND ANNUAL REPORTS OF ANDHRA PRADESH STATE AGRO INDUSTRIES CORPORATION LTD. HYDERABAD FOR THE YEAR ENDED ON 30TH JUNE, 1977, RAJASTHAN STATE AGRO INDUSTRIES CORPORATION LTD. JAIPUR FOR 1977-80, HARYANA AGRO INDUSTRIES CORPORATIONS LTD. CHANDIGARH FOR 1975-76, KERALA AGRO INDUSTRIES CORPORATION LTD. TRIVANDRUM FOR 1976-77, STATEMENTS FOR DELAY, A STATEMENT FOR NOT LAYING THE HINDI VERSION OF REPORT OF HARYANA AGRO INDUSTRIES CORPORATION LTD. CHANDIGARH FOR 1975-76 ETC. ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN):** On behalf of Shri Birender Singh Rao I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (1) of sec-

tion 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1977.

(ii) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1977 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-582/80].

(b) (i) Review (Hindi and English versions) by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1977-78.

(ii) Annual Report (Hindi and English versions) of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-583/80].

(c) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76.

(ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-584/80].

(d) (i) Review (Hindi and English versions) by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1976-77.

(ii) Annual Report (Hindi and English versions) of the Kerala Agro-Industries Corporation Limited Trivandrum, for the year 1976-77 along with the Audited Accounts

and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-585/80].

(2) Four statements showing reasons for delay in laying the reports mentioned at (1) above. [Placed in Library. See No. LT-585/80].

(3) A statement explaining reasons for not laying simultaneously the Hindi version of the Annual Report of Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76. [Placed in Library. See No. LT-586/80].

(4) A copy of the Madhya Pradesh Cooperative Societies (Third Amendment) Ordinance, 1979 (No. 9 of 1979) (Hindi and English versions) promulgated by the Governor of Madhya Pradesh on the 22nd December 1979, under article 213 (2) (a) of the constitution read with clause (1) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh. [Placed in Library. See No. LT-587/80].

(5) A copy of the Bombay Land Requisition (Gujarat Amendment) Ordinance, 1979 (No. 9 of 1979) promulgated by the Governor of Gujarat on the 29th December, 1979 under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-588/80].

**NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940 AND INDIAN MEDICINE CENTRAL COUNCIL ACT, 1970, A STATEMENT FOR DELAY AND NOTIFICATION UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954.**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR):** I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English

versions) under section 38 of the Drugs and Cosmetics Act, 1940:—

(i) The Drugs and Cosmetics (Second Amendment) Rules, 1979, published in Notification No. G.S.R. 1241 in Gazette of India dated the 6th October, 1979.

(ii) The Drugs and Cosmetics (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 1242 in Gazette of India dated the 6th October, 1979.

(iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 1243 in Gazette of India dated the 6th October, 1979.

(iv) The Drugs and Cosmetics (Fifth Amendment) Rules, 1979, published in Notification No. G.S.R. 1281 in Gazette of India dated the 20th October, 1979. [Placed in Library. See No. LT-589/80].

(2) (i) A copy of the Indian Medicine Central Council (Election) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 532 (E) in Gazette of India dated the 15th September, 1979, under sub-section (2) of section 35 of the Indian Medicine Central Council Act, 1970.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above notification. [Placed in Library. See No. LT-590/80].

(3) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 19 (E) in Gazette of India dated the 28th January, 1980, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-591/80].